

12.7.96

Hon'ble Mr. D.S. Baweja, AM

Vide above order the judgement was reserved. However, subsequently the applicant has filed a Misc. application No. 1221/96 praying for to permit the applicant to withdraw the original application No. 998/95. This application may be listed before this Bench for disposal in the next week.

Sharma
AM

19-7-96

Hon. Mr. D.S. Baweja AM

the applicant and St. S. Madhyan learned counsel for respondents are present. The judgement in this case was reserved earlier. However in Misc. application No. 1221/96 has been filed with a prayer to dismiss the O.A. in 9 drawn. The learned counsel for the respondents however objected to this application particularly with regard to submissions made in paras 5 and 6 of this affidavit, and he wanted to file objections to the same. However the learned counsel for the applicant made a statement at the bar that the paras 5 and 6 of the affidavit may be treated as withdrawn. In view of this the O.A. is dismissed as withdrawn. The Misc application is withdrawn.

Sharma
AM

Minist